

SPECIAL BENCH

S-5

COURT - I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

TP/35(KB)2024  
RST.A (COMPANIES ACT)/2(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS PRINCE RICE MILL PVT LTD
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

**Appearances (via video conferencing/physically)**

Mr.Santosh Kr. Ray,Adv. ] For the Financial Creditor  
Ms.Rituparna Sanyal,Adv. ]  
Ms.Zeba Khan,Adv. ]  
Ms.Muskan Saha,Adv. ]

**O R D E R**

1. Ld. Counsel for the Financial Creditor present.

**2. RST.A (COMPANIES ACT)/2(KB)2024-**

- i. This IA has been filed by the applicant seeking restoration of TP/35/KB/2024, which was dismissed for non-prosecution on 7<sup>th</sup> March, 2024.
- ii. This IA has been filed on 5<sup>th</sup> April, 2024.
- iii. This IA is accompanied by an affidavit of Assistant General Manager, SBI at page 13.
- iv. While moving this application, Ld. Counsel has placed reliance on averments contained in para nos. 9 to 14 of this IA.
- v. In view of above reason mentioned in paras 9 to 14, we restore the Transfer petition dismissed for non-prosecution.
- vi. Accordingly, this IA is allowed to the extent mentioned above and is disposed of.

3. Post T.P on **22/05/2024**.

**D.Arvind  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**

PJ